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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Execution Application No. 04/2024

In

Original Application No. 512/2018

IN THE MATTER OF:

Shailesh Singh S/o Mr. Babu Singh

Applicant(s)

Vs.

State of U.P. & Ors.

Respondent(s)

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Filed by Adv. Rajkumar
(On behalf on Central Pollution Control Board)

Place: Delhi

Dated: 11.12.2024

1275

**REPORT IN COMPLIANCE OF THE HON'BLE NGT DIRECTIONS
DATED 02-09-2024 IN THE MATTER OF EXECUTION APPLICATION NO.
04/2024 IN ORIGINAL APPLICATION NO. 512/2018**

**CENTRAL POLLUTION CONTROL BOARD
DECEMBER 2024**

**REPORT IN COMPLIANCE OF THE HON'BLE NGT DIRECTIONS DATED
02.09.2024**

1.0 Background

1. In the matter of OA No. 512/2018 where issue of management of E-Waste in consistent with the E-Waste (Management) Rules, 2016 were raised. The applicant also raised his concerns against unauthorized recycling/collection/dismantling, burning, and selling of E-Waste and other solid waste on the roadside/bank of rivers in violation of the E-Waste (Management) Rules, 2016, and Environment (Protection) Act, 1986.
2. The Hon'ble NGT while disposing the matter on 15.01.2021 issued directions for compliance by CPCB and SPCBs/PCCs. In the aforesaid matter, an EA No. 04/2024 has been filed by Shri Bharat Banavalikar R/O Karnataka. In the EA No. 04 /2024, the applicant has alleged that respondents (CPCB and all SPCBs/PCCs) have not complied with the directions issued by the Hon'ble NGT on 15.01.2021. In the said EA the applicant has made all the SPCBs/PCCs as parties along with CPCB.
3. The Hon'ble NGT vide said its order dated 16.05.2024 issued following directions
“In pursuance to the direction in this execution application, some of the States/Union Territories have filed their response. The State/UTs from whom the response is awaited are directed to file it within two weeks by supplying an advance copy thereof to the Counsel for the CPCB. The Counsel for CPCB will compile the information disclosed in the replies and present it in the tabulated form before the Tribunal showing the compliance by the respective States”.

4. In compliance of the above directions, on 30.08.2024 the CPCB submitted a compiled compliance report in the tabulated form before the Hon'ble Tribunal showing the compliance by the respective SPCBs/PCCs.
5. The matter was last heard on 02.09.2024, where the Hon'ble NGT has issued following directions: -
 - *We find that though in the report, the CPCB has mentioned about the non-compliance/partial non-compliance by some of the States/Union Territories but the report does not reflect any action which is taken by the CPCB for that non-compliance. The report also does not reflect the extent of the target which has been achieved for the year 2023-2024 in terms of Schedule – III of the Rules of 2022.*
 - *The CPCB also required to disclose the compliance of the E-waste Rules by the States in reference to the management of solar photo-voltaic modules or panels or cells etc. It also needs to provide detail relating to the generation of E-waste, its treatment, the treatment facility and the gap.*
 - *Let the fresh report be filed by the CPCB keeping in view the observations made above within six weeks.*

2.0 Submission of CPCB:

1. E-Waste in the country is presently regulated under the E-Waste (Management) Rules 2022 which are effective from 1st April, 2023. The management of E-Waste is based on the Principal of the Extended Producer Responsibility (EPR), where producers of Electrical and Electronic Equipment (EEE) have been made responsible for their products beyond consumer stage until their end of life for their environmentally sound management.

2. The said rules have brought into force a more transparent and robust mechanism for the implementation of Extended Producer Responsibility (EPR) through introduction of an **on-line EPR Portal** where all the stakeholders namely Producers, Manufacturers, Recyclers and Refurbishes of E-waste are required to register compulsorily.
3. These rules mandate that only registered entity can carry out business related to e-waste management and introduce recycling targets in terms of end products of recycling. Four key metals, namely Aluminium (Al), Copper (Cu), Gold (Au) and Iron (Fe) have been presently identified as end products of recycling.
4. Producers are required to fulfil their **EPR Targets (Recycling Targets)** by purchasing online EPR certificates in terms of end products of recycling only from registered recyclers through the EPR Portal.
5. The EPR Portal is the repository for the data submitted by the stakeholders. The portal has a dashboard where information related to number of registered entities, EPR obligations of Producer, Quantity of available EPR certificates, Quantity of EPR Certificate Transferred are available for general public.
6. **As on 10th December 2024, total of 7226 numbers of producers, 295 numbers of recyclers, 35 numbers of manufacturers and 53 numbers of refurbishers are registered on the EPR Portal.**
7. During FY 2023-24, 4868 numbers of producers were granted registration. Out of 4868 registered producers, 2209 numbers of producers have nil EPR Targets (Recycling Targets) in the FY 2023-24. The rest 2659 numbers of producers have EPR Targets (Recycling Targets). Out of 4868 number of Producers, 3084 numbers of producers have filed their returns. The total EPR Targets (Recycling Targets) in terms of end products was 2,75,971 MT. As on 10-12-2024, 92% obligation (2,54,304 MT) has been achieved by the Producers for FY 2023-24.

The last date of filing returns has been extended from 31-08-2024 to 31-12-2024.

- 8.** During F.Y. 2023-24, 216 numbers of recyclers were granted registration. The recycling capacity of 216 registered recyclers is 15,88,656 MT. The quantity of e-waste collected and recycled in the FY 2023-24 are 7,98,493 MT and 7,68,406 MT respectively. As on 10-12-2024, total 295 recyclers have been granted registration. The recycling capacity of 295 registered recyclers is 20,60,832 MT. The quantity of e-waste collected and recycled so far in the FY 2024-25 are 5,82,769 MT and 5,18,240 MT respectively.
- 9.** The quantity of E-Waste generated from 106 notified electrical and electronic equipment in the FY 2023-24 is 1.77 million tonnes and in the FY 2024-25 is 1.90 million tonnes
- 10.** 552 numbers of Producers of solar panels/cells, solar Photovoltaic panels/cells/modules (CEEW 14) were granted registration in FY 2023-24. The number of Solar Panels/Cells, Solar Photovoltaic Panels/Cells/Modules producers have increased to 799 as on 10-12-2024. Under the rules, the manufacturers and producer of solar photo-voltaic modules or panels or cells shall store waste generated from Solar Panels/Cells, Solar Photovoltaic Panels/Cells/Modules up to the year 2034-2035. The E-waste generated from Solar Panels/Cells, Solar Photovoltaic Panels/Cells/Modules for FY 2023-24 and FY 2024-25 is 587 MT & 123 MT respectively.
- 11.** CPCB has prepared and published Guidelines for imposition and collection of environmental compensation (EC) on any entity in case of violation of any of the provision of these rules after obtaining approval from Ministry of Environment, Forest and Climate Change. The guidelines also provide information on lowest and highest price of exchange of Extended Producer Responsibility (EPR)

Certificates.

12. The status of implementations in terms of EPR Targets (Recycling Targets) as on 10-12-2024 is given in the table below:

Financial Year	EPR Targets (in MT)		EPR Targets Achieved in MT (% Achieved)
2023-24*	2,75,971.408		2,54,304.337 (92.15%)
	Iron	2,27,124.558	2,10,240.396 (92.57%)
	Gold	0.08876	0.050107 (56.45%)
	Copper	19,343.347	16,732.098 (86.5%)
	Aluminium	29,503.413	27,331.791 (92.64%)
2024-25**	3,35,205.865		1,61,958.758 (48.32%)
	Iron	2,74,910.358	1,33,418.439 (48.53%)
	Gold	0.16910	0.035944 (21.26%)
	Copper	24,887.796	11,163.285 (44.85%)
	Aluminium	35,407.542	17,376.997 (49.08%)

* The last date for filing returns for FY 2023-24 is 31-12-2024

** The last date for filing returns for FY 2024-25 is 30-04-2025

3.0 Actions taken by CPCB

1. CPCB has issued following three directions (**Annexure –I**) with regard to management of E-Waste and implementation of the E-waste Rules:

i. Direction issued under Section 18 (1) (b) of the Water (Prevention and Control

of Pollution) Act 1974, and Air (Prevention and Control of Pollution) Act 1981 to all SPCBs/PCCs dated 06.09.2022 for checking informal E-Waste activities, verification of authorized dismantlers/recyclers of E-Waste and for carrying out drives for mass awareness. SPCBs/PCCs have also been directed to implement Action Plan issued in the matter of OA No. 512 of 2018 in Hon'ble NGT (PB) for enforcement of E-Waste (Management) Rules, 2016 with focus on action points related to informal trading, dismantling, and recycling of e-waste, Producer's systems for collection & channelization, quantity of e-waste collected towards fulfilment of collection target and submit reports quarterly on the outcome.

- ii. Directions issued under section 5 of the Environment (P) Act, 1986 on 30th January 2024 to all SPCBs/PCCs for carrying out drives for identifying informal/illegal e-waste recyclers/refurbishers including clusters/areas where such illegal recyclers/refurbishers are operating and to close such informal recycling/refurbishing units immediately and for transformation of such informal/illegal recyclers /refurbishers into formal recyclers/refurbishers and to bring them under consent mechanism by way of providing necessary technical support, hand holding, integrating with schemes in the SPCBs/PCCs etc.
- iii. Directions issued under section 5 of the Environment (P) Act, 1986 on 19th February 2024 to all SPCBs/PCCs to issue notice to all recyclers of e-waste, who are recycling and not uploading requisite documents, invoices for generation of EPR certificates on the EPR portals and withdraw/suspend/cancel CTO of such recyclers for non-compliance and verify documents/invoices/information uploaded by the recyclers on the EPR Portals for quantity of waste procured/collected/imported, recycled, end product produced and sold for generation of EPR certificates and also verify

their installed plant & machinery and their capacities and capability.

2. SPCBs/PCCs, vide letter dated 15.12.2023 were communicated to ensure on boarding of entities including recyclers on the E-Waste EPR Portal.
3. SPCBs/PCCs, vide e-mail dated 08-11-2024 were also asked for submission of action taken reports with regard to Hon'ble NGT order dated 02-09-2024.
4. Review meeting conveyed through VC mode on 27.11.2024 with all SPCBs/PCCs with regard to submission of quarterly progress report w.r.t. Action Plan issued in the matter of OA No. 512 of 2018 and for ensuring actions against non-complying entities.
5. Thirty (30) SPCBs/PCCs namely Andaman & Nicobar, Assam, Bihar, Chandigarh, Chhattisgarh, Dadra Nagar Haveli and Daman Diu, Delhi, Goa, Gujarat, Haryana J & K, Karnataka Kerala, Ladakh, Madhya Pradesh, Maharashtra, Manipur, Mizoram, Meghalaya, Nagaland, Odisha, Puducherry, Punjab, Rajasthan, Sikkim, Tamilnadu, Telangana, Tripura, Uttarakhand and West Bengal have submitted their compliance report.
6. Out of the 30 SPCBs/PCCs, Six (06) SPCBs/PCCs namely Gujarat, Madhya Pradesh, Puducherry, Punjab, Rajasthan and West Bengal have reported on non-complying entities and they have also reported regarding initiation of actions against them. SPCB of Gujarat has issued show cause notice to fifty-five (55) entities. SPCB of Madhya Pradesh has issued notices to four (04) entities. PCC of Puducherry has issued directions to six (06) entities. SPCB of Punjab has taken action against five (05) entities. West Bengal SPCB has issued directions against three (03) non-complying entities. SPCB of Rajasthan has taken action against six (06) entities.

Fourteen (14) SPCBs/PCCs namely Delhi, Haryana J & K, Ladakh, Maharashtra, Manipur, Mizoram, Nagaland, Odisha, Sikkim, Tamilnadu, Telangana and Uttarakhand submitted that there are no non-complying entities with regard to e-waste in their State.

The rest Ten (10) SPCBs/PCCs namely Andaman & Nicobar, Assam, Bihar, Chandigarh, Chhattisgarh, Dadra Nagar Haveli and Daman Diu, Goa, Kerala, Meghalaya, Tripura have not provided any information on the non-complying entities.

7. All the SPCBs/PCCs have been given access to the E-Waste EPR Portal through creation of login credentials. SPCBs/PCCs can submit their quarterly progress reports through the EPR Portal.
8. CPCB has prepared and published on 09.09.2024 Guidelines on Environmental Compensation (EC) after obtaining approval from Ministry of Environment, Forest and Climate Change.
9. CPCB has prepared guidelines for assessment of the recycling capacity of the e-waste recycling units by SPCBs/PCCs.
10. CPCB has shared the methodology of carrying out inventorization of E-Waste generated from 106 EEEs as notified under the E-Waste (Management) rules, 2022 and the same shall serve as referral document for carrying out the inventory exercise.

11. In view of the above facts and circumstances, it is humbly prayed to the Hon'ble Tribunal that this answering Respondent undertakes to abide by the orders/directions passed by this Hon'ble Tribunal.



(Anand Kumar)
Scientist 'F'
Central Pollution Control Board

Place: Delhi
Dated: 11.12.2024

B-29016/1/(NGT)/22/WM-III Div. / 4042 to 4086

September 06, 2022

To,
The Chairman
(All SPCBs/PCCs)

Sub: Directions under Section 18 (1) (b) of the Water (Prevention and Control of Pollution) Act 1974, and Air (Prevention and Control of Pollution) Act 1981 for checking Informal E-Waste activities, verification of authorized dismantlers/recyclers of E-Waste and drives for mass awareness.

WHEREAS, the Central Government has notified the E-Waste (Management) Rules, 2016 under the Environment (Protection) Act 1986, for management of E-Waste in an Environmentally Sound Manner;

WHEREAS, as per rule 13 (3) (ii) of the said rules, SPCBs are the authority for grant of authorization to dismantlers and recyclers of E-Waste and have to ensure that dismantlers and recyclers should have the facilities of dismantling and or recycling in accordance with the guidelines prescribed by Central Pollution Control Board (CPCB) as mandated under the said rules;

WHEREAS, guidelines on implementation of E-Waste Rules, which includes specific guidelines for extended producer responsibility, channelization, collection centres, storage, transportation, environmentally sound dismantling and recycling, and refurbishment have been prepared and available on the web site of CPCB and also circulated to all SPCBs/PCCs;

WHEREAS, under Extended Producers Responsibility (EPR) the producers of notified Electricals & Electronic Equipment are given annual e-waste collection targets and same are to be recycled in an environmentally sound manner by authorized e-waste dismantlers/recycler only. Collection target verification requires auditing for material balance of inflow and outflow material at dismantling and recycling units. For ensuring actual processing of e-waste, material balance of e-waste material flow, proper auditing of the authorized dismantling/recycling units on regular basis is a must. Also, to prevent leakage of e-waste from formal units to informal unit continuous vigilance is required;

WHEREAS, SPCBs/PCCs are required to carry out monitoring and compliance verification of Extended Producer Responsibility - Authorisation as directed by Central Pollution Control Board and that of dismantlers, recyclers and refurbishers as per schedule IV (2) (iii) of the E-Waste (Management) Rules, 2016; and

WHEREAS, incidents of informal trading, unscientific processing & burning of e-waste have been reported to this office at various occasions through court matters and public grievances. Unscientific processing, burning and processing of e-waste by unauthorized units results in to adverse impacts on human health and environment. Burning and illegal processing of e-waste is a matter of concern and has to be dealt firmly by setting up a mechanism of continuous monitoring, reporting and actions against the violators.

Contd....

Now, therefore, in exercise of powers vested under the section 18 (1) (b) of the Water (Prevention and Control of Pollution) Act 1974, and under section 18 (1) (b) of Air (Prevention and Control of Pollution) Act 1981 directions are hereby issued to SPCBs and PCCs for the following:

1. To set up robust mechanism of surveillance for addressing the issue of illegal/informal processing of e-waste in their jurisdiction;
2. To carry out random inspections for auditing of authorized e-waste dismantling and recycling units **as per transparent procedure established for such randomized selection of Units approved at the level of Chairman, SPCBs/PCCs** for assessing the material balance in terms of quantity of e-waste collected, quantity of e-waste dismantled/recycled vis a vis quantity reported so as to ascertain leakage of e-waste to informal sector, for checking quantities of different materials produced such as precious/semi-precious and useful metal from e-waste and co-relating it with GST paid, for checking availability of adequate dismantling and recycling facilities and ensuring capacity in line with guidelines of CPCB. SPCB/PCCs to ensure transparency in selection of units for random inspection;
3. To carry out random monitoring and compliance of EPR Authorisation of EPR Authorized Producers selected **as per transparent procedure established for such randomized selection of Units approved at the level of Chairman, SPCBs/PCCs** with focus on verification of collection targets;
4. To implement Action Plan issued in the matter of OA No. 512 of 2018 in Hon'ble NGT (PB) for enforcement of E-Waste (Management) Rules, 2016 with focus on action points related to informal trading, dismantling, and recycling of e-waste, Producer's systems for collection & channelization, quantity of e-waste collected towards fulfilment of collection target and submit reports quarterly on the outcome. Copy of Action Plan is enclosed; and
5. To carry out awareness programme for the stakeholders as per the provisions of E-Waste (Management) Rules, 2016 and to bring informal sector to formal sector through awareness drives, IEC campaign, print media etc. on regular basis.
6. The above referred actions to be treated as continuous activity and be performed on regular basis.

The action taken report (ATR) shall be submitted to the Central Pollution Board within 30 days of receipt of these directions followed by quarterly ATR on regular basis


(Prashant Gargava)
Member Secretary

Copy to

- | | |
|--|---|
| 1. The Additional Secretary
HSM Division, MoEF & CC
Indira Paryavaran Bhawan, Jor Bag Road
Aliganj, New Delhi-110003. | - For kind information please |
| 2. PA to CCB | - For kind information of CCB, please |
| 3. Regional Directorates of CPCB | - For following up with concerned
SPCBs/PCCs |
| 4. Divisional Head IT Division, CPCB, Delhi | - (For uploading at CPCB's Website) |


(Prashant Gargava)
Member Secretary

Action Plan for Enforcement of E-Waste Rules in the Country

S.No.	Challenges/Activities	Stakeholder responsible for implementation	Action
a.	Inventorization of e-waste generation	SPCBs/PCCs	SPCBs /PCCs to complete this activity within one year.
b.	Identification of Producers who have not obtained EPR Authorization	CPCB, Custom department, Ministry of commerce and Ministry of electronics & telecommunication	This is a continuous activity for which support of SPCBs/PCCs/Custom department/ Ministry of commerce, Ministry of electronics and telecommunication is required.
c.	Verification of quantity of e- waste collected by producers	CPCB/SPCBs/PCCs	This is a continuous activity. All the EPR Authorized Producers will be verified per year.
d.	Verification of systems provided by producers for collection and channelization of e-waste	CPCB/SPCBs/PCCs	This is a continuous activity. All the EPR Authorized Producers will be verified per year.
e.	Verification of facilities of dismantlers and recyclers for their infrastructure and records	SPCBs/PCCs/CPCB	This is a continuous activity. All the dismantlers/recyclers will be verified per year.
f.	Checking of informal trading, dismantling, and recycling of waste	SPCBs/PCCs/ District Administration	SPCBs/PCCs in coordination with District Administration has to carry out quarterly drive for checking of this activity.
g.	Facilitate collection and disposal of e- waste	SPCBs/PCCs/ District Administration/ CPCB	State Government to formulate mechanism for collection and for incentivizing setting up of recycling facilities.
h.	Governance frame work for monitoring compliance	SPCBs/PCCs/ District Administration/ CPCB	Monitoring to be ensured at city/district and state levels for which nodal officers (state environmental secretary, district collector, CMD/ Commissioners) to be designated. Time Frame — Three (3) months
i.	Capacity building at district/State/CPCB level	SPCBs/PCCs/ District Administration /CPCB	Special workshops to educate functionaries in government / NGOs be run over one year.

j.	IEC plan be firmed up and executed	SPCBs/PCCs/ District Administration /CPCB	<p>State Government to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling.</p> <p>Time Frame — Three (3) months.</p> <p>The IEC Plan to be executed over one year.</p>
k.	Strengthen system of enforcement	SPCBs/PCCs/ District Administration/ CPCB	<p>Quarterly review of violations and enforcement actions at city/district/state level and quarterly reports to be filed with CPCB.</p>



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केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

Registered Post

File No.: CP-22/2/2024-WM-III-HO-CPCB-HO

January 30, 2024

To,
The Chairman
(All SPCBs/PCCs)

Sub: Direction under Section 5 of the Environment (P) Act, 1986 regarding registration of Producers, Manufacturers, Recyclers and Refurbishers on the Online E-Waste EPR Portal for management of E-Waste and Verification of Capacities allocated to the Recyclers - reg.

WHEREAS, the Ministry of Environment Forest and Climate Change (MoEF&CC) has notified the E-Waste (Management) Rules, 2022, vide notification No. GSR 801(E) dated November 02, 2022. The rules have come into effect from April 01, 2023, and have superseded E-Waste (M) Rules, 2016. In compliance with the provisions of the E-Waste (M) Rules, 2022, an online EPR E-Waste portal has been developed where entities such as Producers, Manufacturers, Recyclers, and Refurbishers of the E-Waste are required to be registered. Registration modules for all the entities are operational. The portal is available at URL <https://eprewastecpcb.in/>; and

WHEREAS, in accordance with the provisions of the above-said Rules, the entities as above are not allowed to carry out their business without registration on the E-Waste EPR Portal. In compliance with the Rules, it is required to ensure registration of all aforesaid entities of your State/UT on the E-Waste EPR Portal; and

WHEREAS, CPCB is registering entities such as Producers/Manufacturers of notified Electrical and Electronic Equipment (EEE) and Recyclers and Refurbishers of E-Waste on the E-Waste EPR Portal on the basis of consent to operate (CTO) and Authorization under HOW(M&TM) Rules given by SPCBs/PCCs and wherever details of raw material (E-Waste) in terms of waste electrical and electronic equipment (WEEE) code is not given by SPCBs/PCCs, CPCB based on the declaration/submission by the entities grant registration to the entities with WEEE Codes and consented capacity; and

WHEREAS, the duties of the SPCBs/PCCs have been prescribed under Schedule – V of Rule 17 of the E-Waste (Management) Rules, 2022. As per Schedule -V, SPCBs/PCCs are required to carry out the following duties i) inventorization of e-waste, ii) monitoring and compliance of Extended Producer Responsibility as directed by Central Pollution Control Board, iii) Conducting random inspection of recycler and refurbisher and monitoring recycling capacity utilization, iv) implementation of programmes to encourage environmentally sound recycling and v) any other function delegated by the Ministry/ Central Pollution Control Board under these rules; and

WHEREAS, CPCB vide its letter dated December 15, 2023, to SPCBs/PCCs requested for ensuring on-boarding of entities including recyclers on the E-Waste EPR Portal and to submit action taken report by 31-12-2023; and

WHEREAS, CPCB also issued notice on December 22, 2023, to Stakeholders including Recyclers for registration on the E-Waste EPR Portal. Stakeholders were also informed that any illegal/informal business of E-Waste such as its production, import, sales, recycling & refurbishing without registration shall call for punitive action as per the rules; and

WHEREAS, a series of review meetings were conducted by CPCB to follow up with SPCBs / PCCs including meetings chaired by the Member Secretary, CPCB for on-boarding of Recyclers on the Online E-Waste EPR Portal; and

WHEREAS, login IDs and credentials have been generated on the E-Waste EPR Portal for SPCBs/PCCs; and

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‘परिवेश भवन’ पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, New Delhi - 110032

दूरभाष/Tel: 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

WHEREAS, CPCB has sensitized stakeholders in your state and officials of SPCBs/PCCs during the Regional Interaction meets held in your region (October 19, 20, 30 and November 20, 2023) regarding the compliance of the above said rules including registration by the entities on the E-Waste EPR Portal; and

WHEREAS, CPCB has issued directions under section 18(1) (b) of the Water Act 1974 and the Air Act 1981, to all SPCBs/PCCs for checking informal E-Waste activities, verification of authorized Dismantler/Recyclers of E-Waste and drives for Mass Awareness on 06.09.2022 and also directed for implementation of the Action Plan issued in the matter of OA No. 512/2018; and

WHEREAS, in the view of above, on-boarding of all the entities such as Producers, Manufacturers, Recyclers, and Refurbishers of the E-Waste on the E-Waste EPR Portal is must; and

NOW THEREFORE, in exercise of the power vested under Section 5 of the Environment (Protection) Act, 1986, the following directions are hereby issued:

- a. To provide the updated list of entities engaged in the generation, recycling & refurbishing of E-Wastes (Producers, Importers, Recyclers and Refurbishers) and ensure their on boarding on the E-Waste EPR Portal of CPCB;
- b. To issue notice to all such entities who are operating without registration, followed by closure of such entities;
- c. To immediately physically verify the facilities of E-Waste Recyclers and Refurbishers in the State/UT in terms of various details such as its GPS location, GPS tagged photos/videos, waste category as raw material (EEE code wise), installed plant & machinery and their actual production capacity, capability, etc. as submitted on E-Waste EPR Portal;
- d. To take action against such Recyclers and Refurbishers who have uploaded their details falsely or not correctly on the EPR Portal as per verification as at point (c) above and to recommend CPCB immediately for correcting details on the EPR portal so as to ensure that no false EPR Certificate is being generated in the State/UT. Further, necessary changes be also done in the CTO accordingly and be informed to CPCB;
- e. To carry out drives for identifying informal/illegal E-waste recyclers/refurbishers including clusters/areas where such illegal recyclers/refurbishers are operating and to close such informal recycling/refurbishing units immediately;
- f. To facilitate the transformation of such informal/illegal E-waste recyclers/refurbishers into formal recyclers/refurbishers and consent mechanism by way of providing necessary technical support, hand holding, integrating with schemes in the SPCB/PCC, etc.;
- g. To also issue advertisements in the newspapers in vernacular language for immediately closing of illegal E-waste recycling/refurbishing operations by the operators who do not have consent to operate, including for the common public to inform the same, if any, to SPCB/PCC and take actions as at point (e) and point (f) above.

You are hereby directed to take necessary action for compliance of aforesaid directions and submit Action Taken Report to this office within 15 days of receipt of these directions.


(Tanmay Kumar)
Chairman

Copy to:

1. Regional Directorates : For follow-up with SPCBs/PCCs in your jurisdiction, please.
- ✓ 2. DH (IT), CPCB : For uploading on CPCB website and EPR Portal, please.


(Bharat Kumar Sharma)
Member Secretary

List of SPCBs/PCCs

S. No.	SPCB/PCC	S. No.	SPCB/PCC
1	Andaman & Nicobar Islands Pollution Control Committee, Department of Science & Technology, Dollygunj Van Sadan, Haddo P.O., Port Blair-744 102, Andaman & Nicobar	10	Gujarat Pollution Control Board, Paryavan Bhavan, Sector 10- A, Gandhinagar – 382 043, Gujarat
2	Andhra Pradesh Pollution Control Board, D.No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamvari Street, Kasturibaipet, Vijayawada – 520 010, Andhra Pradesh	11	Haryana State Pollution Control Board, C-11, Sector-6, Panchkula-134 109, Haryana
3	Arunachal Pradesh State Pollution Control Board, Paryavarana Bhawan, Papu Hill, Yupia Road, Naharlagun- 791 110, Arunachal Pradesh	12	Himachal Pradesh State Pollution Control Board, Him Parivesh, Phase-III, New Shimla- 171 009, Himachal Pradesh
4	Assam Pollution Control Board, Bamunimaidan, Guwahati- 781 021, Assam	13	Jammu & Kashmir Pollution Control Committee, Parivesh Bhawan, Forest Complex, Gladni, Narwal, transport Nagar, Jammu - 180 004, Jammu and Kashmir
5	Bihar State Pollution Control Board, Parivesh Bhawan, Plot No. NS-B/2, Paliputra Industrial Area, Patliputra, Patna - 800 023, Bihar	14	Jharkhand State Pollution Control Board, T.A Building, HEC, P.O. Dhurwa, Ranchi – 834 004, Jharkhand
6	Chandigarh Pollution Control Committee, Paryavarana Bhawan, Ground Floor, Sector-19 B, Madhya Marg, Chandigarh - 160 019	15	Karnataka State Pollution Control Board, Parisara Bhavan, 4th & 5th Floor,# 49, Church Street, Bangalore-560 001, Karnataka
7	Chhattisgarh Environment Conservation Board, Paryavas Bhavan, Paryavas Bhavan, North Block Sector-19, Atal Nagar, Raipur -492 002, Chhattisgarh	16	Kerala State Pollution Control Board, Plamoodu Jn., Pattom Palace P.O., Thiruvananthapuram-695 004, Kerala
8	Delhi Pollution Control Committee, Government of N.C.T. Delhi, 4th Floor, ISBT Building, Kashmere Gate, Delhi-110 006	17	Ladakh Pollution Control Committee, Wildlife Office Building, Near Council Secretariat, Opposite Police Station Housing Colony, UT Leh Ladakh – 194 101, Ladakh
9	Goa State Pollution Control Board, Nr. Pilerne Industrial Estate, Opp. Saligao Seminary, Saligao - Bardez – 403 511, Goa	18	Lakshadweep Pollution Control Committee, Department of Science, Technology & Environment, Kavarati-682 555, Lakshadweep

S. No.	SPCB/PCC	S. No.	SPCB/PCC
19	Madhya Pradesh Pollution Control Board, E-5, Arera Colony, Paryavaran Parisar, Bhopal- 462 016, Madhya Pradesh	30	Sikkim State Pollution Control Board, Department of Forest, Environment & Wildlife Management, Deorali, Gangtok, - 737 102, Sikkim
20	Maharashtra Pollution Control Board, Kalpataru Point, 2 nd – 4 th Floor, (Opp. Cine Planet Cinema), Nr. Sion Circle, Sion, Mumbai – 400 022, Maharashtra	31	Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai - 600 032, Tamil Nadu
21	Manipur Pollution Control Board, Lamphelpat, Near Imphal West D.C. Office, Imphal – 795 004, Manipur	32	Telangana State Pollution Control Board, Paryavaran Bhawan, A-3, I.E. Sanath Nagar, Hyderabad - 500 018, Telangana
22	Meghalaya State Pollution Control Board, Arden-Lumpyngngad, Shillong- 793 014, Meghalaya	33	Tripura State Pollution Control Board, Vigyan Bhawan Pandit Nehru Complex, Gorkhabasti, PO: Kunjaban, Agartala – 799 006, Tripura
23	Mizoram Pollution Control Board, New Secretariat Complex, Khatla Thlanmual Peng, Khatla, Aizawl- 796 001, Mizoram	34	Uttar Pradesh Pollution Control Board, Building No. TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow - 226 010, Uttar Pradesh
24	Nagaland Pollution Control Board, Signal Point, Dimapur- 797 112, Nagaland	35	Uttarakhand Pollution Control Board, Gaura Devi Bhawan, 46 B IT Park Sahastradhara, Dehradun – 248 001, Uttarakhand
25	Odisha State Pollution Control Board, A-118, Nilakanta Nagar, Unit –VIII, Bhubaneswar – 751 012, Odisha	36	West Bengal Pollution Control Board, Paribesh Bhavan, 10A, Block-L.A., Sector III, Bidhan Nagar, Kolkata – 700 106, West Bengal
26	Pollution Control Committee, Dadra and Nagar Haveli and Daman and Diu, 1st Floor, Udhog Bhavan Bhenslore, Dunetha Nani Daman, Daman – 396 210, Daman		
27	Puducherry Pollution Control Committee, Housing Board Complex, Anna Nagar- 600 005, Puducherry		
28	Punjab Pollution Control Board, Vatavaran Bhawan, Nabha Road, Patiala – 147 001, Punjab		
29	Rajasthan State Pollution Control Board, 4, Jhalana Institutional Area, Jhalana Doongri, Jaipur- 302 004, Rajasthan		

List of Regional Directorates, CPCB

S. No.	Name
1	The Regional Director, Central Pollution Control Board Parivesh Bhawan, Opp. Ward No. 10 VMC Office Subhanpura, Vadodara – 390 023
2	The Regional Director, Central Pollution Control Board Ground Floor, PICUP Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow – 226 010
3	The Regional Director, Central Pollution Control Board A-Block Nisarga Bhavan, 1st & 2nd Floors, 7th D Cross Thimmaiah Road, Shivanagar, Bangaluru – 560 079
4	The Regional Director, Central Pollution Control Board South end Conclave' Block-502, 5th & 6th Floor, 1582, Razidanga, Main Road, Kolkata – 700107
5	The Regional Director, Central Pollution Control Board Parivesh Bhawan, Paryavaran Parisar, E-5, Arera Colony, Bhopal – 462 016
6	The Regional Director, Central Pollution Control Board Opp. Government Press, Ground Floor, CTO Building, BSNL, Shillong – 793 001
7	The Regional Director, Central Pollution Control Board Second Floor, 77-A, South Avenue Road, Ambattur Industrial Estate, Chennai – 600 058
8	The Regional Director, Central Pollution Control Board BSNL Telephone Exchange, 2nd Floor, Sector 49 -C, Chandigarh – 160 047
9	The Regional Director, Central Pollution Control Board Survey No. 110, Dhankude, Multi-Purpose Hall, Baner Road, Baner, Pune – 411 045



1294

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

Registered Post

File No.: CP-22/2/2024-WM-III-HO-CPCB-HO

February 19, 2024

To,

The Chairman
(All SPCBs / PCCs)

Sub: - Direction under Section 5 of the Environment (P) Act, 1986 for ensuring generation of EPR Certificates by E-Waste Recyclers towards fulfilment of Producers EPR obligations for the FY 2023-24 - Regarding

WHEREAS, the Ministry of Environment Forest and Climate Change (MoEF&CC) has notified the E-Waste (Management) Rules, 2022, vide notification No. GSR 801(E) dated November 02, 2022. The rules have come into effect from April 01, 2023, and have superseded E-Waste (Management) Rules, 2016. In compliance with the provisions of the E-Waste (Management) Rules, 2022, an online E-Waste EPR portal has been developed where entities such as Producers, Manufacturers, Recyclers, and Refurbishers are required to be registered. Registration modules for all the entities are operational. The portal is available at URL <https://eprewastecpcb.in/>; and

WHEREAS, Rules 13 of the above said Rules provides for modalities of the Extended Producer Responsibility (EPR) Regime and as per Rules 13 (1) the extended producer responsibility shall lie entirely on the producer only; and

WHEREAS, in accordance with the provisions under Rule 13 (3) (i) of the above said Rules, all Producers under E-Waste (Management) Rules, 2022 are required to fulfil their Extended Producer Responsibility (EPR) obligations assigned to them through online purchase of EPR Certificates from registered Recyclers of E-Waste only; and

WHEREAS, for fulfilment of Rules 13 (1) and 13 (3)(i) Recyclers of E-waste have to upload documents, invoices etc, for generation of EPR Certificates; and

WHEREAS, in accordance with the provisions under Rule 14 of the above said Rules, Central Pollution Control Board shall generate EPR certificate, through Portal in favour of registered recyclers. The quantity eligible for generation of EPR certificate shall be based on the quantity of E-Waste recycled by the recyclers; and

WHEREAS, under Rule 17 of E-Waste (Management) Rules, 2022, duties of authorities have been specified in schedule V. As per sl.no.1, column (3) of schedule V, CPCB is required to prepare guidelines and standard operating procedures for implementation of the said rules; and

WHEREAS, guidance document for generation and transfer of EPR certificate has been provided on the E-Waste EPR Portal; and

me
'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, New Delhi - 110032

Page 1 of 3

दूरभाष/Tel: 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in



WHEREAS, recyclers have to upload details of quantity of E-Waste procured/collected, recycled, end products produced and sold on the E-Waste EPR Portal as per the guidance document for generation and transfer of EPR certificates (as available at CPCB E-Waste EPR portal and a copy is also attached herewith for ready reference) based on which EPR certificate is generated online on the portal. The producer is required to fulfil their extended producer responsibility through online purchase of such EPR certificates from registered recyclers of E-Waste; and

WHEREAS, SPCBs/PCCs have been provided with login credentials on the E-Waste EPR Portal for viewing details of recyclers such as GPS tagged photographs & video of plants & machineries, uploaded CTO & Authorization, uploaded details on quantity of E-Waste procured/collected, recycled, end products produced and sold for generation of EPR certificates, guidance document for generation and transfer of the EPR Certificates etc; and

WHEREAS, duty of the SPCBs/PCCs have been prescribed under Schedule – V of the Rule 17 of the E-Waste (Management) Rules, 2022. As per the Schedule -V, SPCBs/PCCs are required to carry out following duties i) inventorization of e-waste, ii) monitoring and compliance of Extended Producer Responsibility as directed by Central Pollution Control Board, iii) Conduct random inspection of recycler and refurbisher and monitoring recycling capacity utilization, iv) implementation of programmes to encourage environmentally sound recycling and v) any other function delegated by the Ministry/ Central Pollution Control Board under these rules; and

WHEREAS, as per the Rule 13(3)(iv) of the above Rules, the EPR certificates shall be subject to environmental audit by the agencies authorized by the Central Government in this regard; and

WHEREAS, CPCB has issued notice dated 29-01-2024 to E-Waste recyclers for generation of EPR Certificate against the E-Waste recycled; and

WHEREAS, availability of sufficient quantity of EPR certificate on the E-Waste EPR Portal is a prerequisite for fulfilment of EPR obligation of the Producers; and

WHEREAS, in view of the above, verification of the documents, invoices uploaded by the recyclers for generation of EPR certificate is must to ensure the enforcement; and

WHEREAS, CPCB has issued direction dated 30-01-2024 under section 5 of the Environment (P) Act 1986 to SPCBs/PCCs (as per the enclosed list) to immediately physically verify the facilities of E-Waste Recyclers and Refurbishers in the state/UT in terms of various details such as its GPS location, GPS tagged photo/video, waste category as raw material (EEE code wise), installed plant & machinery and their actual production capacity, capability, etc. as submitted on E-Waste EPR Portal; and

WHEREAS, vide aforesaid direction dated 30-01-2024, it has also been directed to take action against such Recyclers and Refurbishers who have uploaded their details falsely or not correctly on EPR Portal as per verification and to recommend CPCB immediately for correcting details on EPR portal so as to ensure that no false EPR Certificate is being generated in the State/UT. Further, necessary changes be also done in the CTO accordingly and be informed to CPCB; and

ALL



NOW THEREFORE, in exercise of the power vested under Section 5 of the Environment (Protection) Act, 1986 and in continuation of the direction dated 30-01-2024 under Section 5 of the Environment (Protection) Act, 1986 the following directions are hereby issued:

- a. To issue notice to all recyclers, who are recycling E-Waste but not uploading requisite documents, invoices, etc. pertaining to the same as per the above-mentioned guidance document, for generation of EPR certificates on the E-Waste EPR portal;
- b. To withdraw/cancel CTO of E-Waste recyclers for noncompliance of (a) above;
- c. To carry out verification of various documents/invoices/information uploaded by the E-Waste recyclers on the EPR Portal for quantity of E-Waste procured/collected, recycled, end product produced and sold for generation of EPR certificates and also verify their installed plant & machinery and their capacities and capability.

You are hereby directed to take necessary action for compliance of aforesaid directions and submit Action Taken Report to this office within 15 days of receipt of these directions.

13²⁰ 9/2/24
 (Tanmay Kumar)
 Chairman

He

Copy to:

1. Regional Directorates : For follow-up with SPCBs/PCCs in your jurisdiction, please.
- ✓ 2. DH (IT), CPCB : For uploading on CPCB website and EPR Portal, please.

BK
 (Bharat Kumar Sharma)
 Member Secretary

He

List of SPCBs/PCCs

S. No.	SPCB/PCC	S. No.	SPCB/PCC
1	Andaman & Nicobar Islands Pollution Control Committee, Department of Science & Technology, Dollygunj Van Sadan, Haddo P.O., Port Blair-744 102, Andaman & Nicobar	10	Gujarat Pollution Control Board, Paryavan Bhavan, Sector 10- A, Gandhinagar – 382 043, Gujarat
2	Andhra Pradesh Pollution Control Board, D.No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamvari Street, Kasturibaipet, Vijayawada – 520 010, Andhra Pradesh	11	Haryana State Pollution Control Board, C-11, Sector-6, Panchkula-134 109, Haryana
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5	Bihar State Pollution Control Board, Parivesh Bhawan, Plot No. NS-B/2, Paliputra Industrial Area, Patliputra, Patna - 800 023, Bihar	14	Jharkhand State Pollution Control Board, T.A Building, HEC, P.O. Dhurwa, Ranchi – 834 004, Jharkhand
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7	Chhattisgarh Environment Conservation Board, Paryavas Bhavan, Paryavas Bhavan, North Block Sector-19, Atal Nagar, Raipur -492 002, Chhattisgarh	16	Kerala State Pollution Control Board, Plamoodu Jn., Pattom Palace P.O., Thiruvananthapuram-695 004, Kerala
8	Delhi Pollution Control Committee, Government of N.C.T. Delhi, 4th Floor, ISBT Building, Kashmere Gate, Delhi-110 006	17	Ladakh Pollution Control Committee, Wildlife Office Building, Near Council Secretariat, Opposite Police Station Housing Colony, UT Leh Ladakh – 194 101, Ladakh
9	Goa State Pollution Control Board, Nr. Pilerne Industrial Estate, Opp. Saligao Seminary, Saligao - Bardez – 403 511, Goa	18	Lakshadweep Pollution Control Committee, Department of Science, Technology & Environment, Kavarati-682 555, Lakshadweep

S. No.	SPCB/PCC	S. No.	SPCB/PCC
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20	Maharashtra Pollution Control Board, Kalpataru Point, 2 nd – 4 th Floor, (Opp Cine Planet Cinema), Nr. Sion Circle, Sion, Mumbai – 400 022, Maharashtra	31	Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai - 600 032, Tamil Nadu
21	Manipur Pollution Control Board, Lamphelpat, Near Imphal West D.C. Office, Imphal – 795 004, Manipur	32	Telangana State Pollution Control Board, Paryavaran Bhawan, A-3, I.E. Sanath Nagar, Hyderabad - 500 018, Telangana
22	Meghalaya State Pollution Control Board, Arden-Lumpyngngad, Shillong- 793 014, Meghalaya	33	Tripura State Pollution Control Board, Vigyan Bhawan Pandit Nehru Complex, Gorkhabasti, PO: Kunjaban, Agartala – 799 006, Tripura
23	Mizoram Pollution Control Board, New Secretariat Complex, Khatla Thlanmual Peng, Khatla, Aizawl- 796 001, Mizoram	34	Uttar Pradesh Pollution Control Board, Building No. TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow - 226 010, Uttar Pradesh
24	Nagaland Pollution Control Board, Signal Point, Dimapur- 797 112, Nagaland	35	Uttarakhand Pollution Control Board, Gaura Devi Bhawan, 46 B IT Park Sahastradhara, Dehradun – 248 001, Uttarakhand
25	Odisha State Pollution Control Board, A-118, Nilakanta Nagar, Unit –VIII, Bhubaneswar – 751 012, Odisha	36	West Bengal Pollution Control Board, Paribesh Bhavan, 10A, Block-L.A., Sector III, Bidhan Nagar, Kolkata – 700 106, West Bengal
26	Pollution Control Committee, Dadra and Nagar Haveli and Daman and Diu, 1st Floor, Udhog Bhavan Bhenslore, Dunetha Nani Daman, Daman – 396 210, Daman		
27	Puducherry Pollution Control Committee, Housing Board Complex, Anna Nagar- 600 005, Puducherry		
28	Punjab Pollution Control Board, Vatavaran Bhawan, Nabha Road, Patiala – 147 001, Punjab		
29	Rajasthan State Pollution Control Board, 4, Jhalana Institutional Area, Jhalana Doongri, Jaipur- 302 004, Rajasthan		

List of Regional Directorates, CPCB

S. No.	Name
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6	The Regional Director, Central Pollution Control Board Opp. Government Press, Ground Floor, CTO Building, BSNL, Shillong – 793 001
7	The Regional Director, Central Pollution Control Board Second Floor, 77-A, South Avenue Road, Ambattur Industrial Estate, Chennai – 600 058
8	The Regional Director, Central Pollution Control Board BSNL Telephone Exchange, 2nd Floor, Sector 49 -C, Chandigarh – 160 047
9	The Regional Director, Central Pollution Control Board Survey No. 110, Dhankude, Multi-Purpose Hall, Baner Road, Baner, Pune – 411 045

1300

Guidance document for generation and transfer of EPR Certificate for E-Waste Management

(Under E-Waste (Management) Rules, 2022)



Central Pollution Control Board (CPCB)
Parivesh Bhawan
Delhi-32

1.0 Background

The Ministry of Environment Forest and Climate Change (MoEF&CC) has notified the E-Waste (Management) Rules, 2022, vide notification No. GSR 801(E) dated November 02, 2022. The rules have come into effect from April 01, 2023, and have superseded E-Waste (Management) Rules, 2016. The overall objective of E-Waste (Management) Rules, 2022 is to take all steps required to ensure that E-Waste is managed in a manner which shall protect health and the environment against any adverse effects which may result from such E-Waste.

As per the rules, the producers are required to fulfil their Extended Producer Responsibility (EPR) obligations assigned to them through online purchase of EPR Certificates from registered Recyclers of E-Waste only. Further, as per the provisions laid in the Rules, the Central Pollution Control Board shall generate EPR certificate through Portal in favour of registered Recyclers. The quantity eligible for generation of EPR certificate shall be based on the quantity of E-Waste recycled by the Recyclers.

The registered recyclers have to upload details of the quantity of E-Waste procured/collected, recycled, and end products produced and sold on the E-Waste EPR Portal. Based on the information uploaded on the Portal, EPR certificates will be generated in favour of the recycler by CPCB through the Portal. The certificates shall be subject to environmental audit by the Central Pollution Control Board or any other agencies authorised by the Central Pollution Control Board in this regard.

2.0 Guidance for Recyclers:

The present document provides detailed guidance on the generation & transfer of the EPR certificates/credits. Following are the guidance for e-waste recyclers.

- To ensure sequential submission/upload of invoices with respect to procurement of raw material (e-waste – item code wise) and sale of end products.
- Sequence of procurement dates and sales dates are to be maintained. (Note: Oldest date needs to be provided first, and sequence needs to be maintained).
- To maintain records of the quantity of E-Waste collected/procured, processed/recycled and sold end product sold as per the forms on the EPR Portal along with the invoices & other details
- To ensure correctness of data w.r.t. E-Waste collected/procured, processed/recycled and sold end product sold.
- To generate ERR certificates/ credits based on the quantity of e-waste recycled and the quantity of end products sold.
- To upload invoices with respect to procurement of e-waste and sales of end products by the recycler. The end product sales invoices have to be GST-linked.
- To make available all records for verification or audit as and when required.
- To follow all the instructions/guidance as available on the EPR Portal as data edition/deletion will not be allowed in case EPR certificate generation and transaction has been done by the recycler.
- To file annual and quarterly returns in the laid down form on the portal on or before the end of the month succeeding the quarter or year, as the case may be, to which the return relates.
- To ensure that the fractions or material not recycled in its facility is sent to the respective registered recyclers or/and authorised treatment storage disposal facility (TSDF).

- The validity of the extended producer responsibility (EPR) certificate shall be for two years from the end of the financial year in which it was generated and the expired certificate automatically extinguished after the period unless extinguished earlier as per the provisions of these rules.
- The details provided by the producer and registered recycler shall be cross-checked on the portal.
- In case of any difference, the lower figure shall be considered towards the fulfilment of the extended producer responsibility (EPR) obligation of the producer.

3.0 Guidance for SPCBs/PCCs for verification of recycling facilities

- SPCBs/PCCs are required to periodically verify the recycler's recycling facilities (plants & machinery) and recycling operations for effective implementation of E-Waste (Management) Rules, 2022. SPCBs/PCCs can view details of stakeholders (Producer, Manufacturer, Recycler and Refurbisher) located in their respective States on the EPR Portal.
- SPCBs/PCCs can view the applications, uploaded documents, recycling facilities (plants & machinery), geo-tagged photographs and geotagged videos of recycling facilities.
- SPCBs/PCCs to carry out periodical verification of various documents/invoices/information uploaded by the E-Waste recyclers on the EPR Portal for quantity of E-Waste procured/collected, recycled, end product produced and sold for generation of EPR certificates
- SPCBs also to verify installed plant & machinery and their capacities and capability at the recycling unit at the time of verification.
- The capacity of the recyclers is to be assessed and verified based on the capacity of plant and machinery installed and available area for plant & machinery, storage area for raw materials, products and waste/residue generated.
- SPCBs/PCCs are required to verify the capacities and capabilities of recyclers.

4.0 Procedure for generation of EPR Certificates by recyclers:

As per the rules, a producer under E-waste (M) Rules, 2022, is required to fulfil its annual EPR obligations through the purchase of EPR certificates from registered recyclers. The EPR certificates are to be generated by CPCB through the Portal in favour of the recyclers based on the quantity of E-Waste Recycled by them. The procedure for the generation of an EPR certificate involves the following steps:

- To provide information on the quantity of E-Waste Procurement data (in tonnes) and upload copies of corresponding invoices.
- To provide production details in terms of End Products based on the quantity of E-waste recycled from the quantity of procured E-Waste as at (i) above.
- To generate EPR credits in the form of four end products i.e. Gold, Iron, Copper & Aluminum
- To enter the quantity of end products sold.
- To upload GST-linked sales invoice corresponding to the end product sold
- To generate EPR Certificate in the denomination of 0.01, 0.001, 0.1, 0.5, 1, 10, 50, 100, 500, 1000.
- To sell EPR certificates to producers for fulfilment of their EPR obligations.

Steps Required for Generation and Transfer Certificate

Step 1

Procurement Details:

- Click on "Procurement Data" in the left menu.
- Click on "Add Invoice."
- Enter procurement details and click "Save."

Validation for procurement Data entry: Ensure that you do not procure e-waste per annum that is more than the total processing capacity in a financial year.

The screenshot shows a web application interface for 'Ewaste Procurement Details'. On the left is a navigation menu for a 'Recycler' with options like Dashboard, Registration, Operations, Procurement Data (highlighted), Production Data, Create EPR Credit, Certificates, EPR Credit Transfer, and Interim Credit Transactions. The main area displays a table of 'Invoice Items' with buttons for 'Download Excel' and 'Add Invoice', and a search box. The table contains the following data:

Invoice Number	Supplier Name	GST Number of Supplier	Quantity (MT)	Procurement Date	View Action	Edit Action
AST-000025	Arun Scrap Trading	05DFPPK6428P1Z0	11.75	1 Nov 2023	👁️	
308	Monika Traders	05DBTPG8808K1Z2	6.24	1 Nov 2023	👁️	
SUMAN000761	Suman Traders	05BWIPK6850K1Z6	8.245	1 Nov 2023	👁️	
AST-000026	Arun Scrap Trading	05DFPPK6428P1Z0	11.86	1 Nov 2023	👁️	
SUMAN000762	Suman Traders	05BWIPK6850K1Z6	7.295	1 Nov 2023	👁️	
286/2023-24	Green Globe Recycling	05APVPG4079B1ZU	13.105	1 Nov 2023	👁️	
309	Monika Traders	05DBTPG8808K1Z2	6.14	1 Nov 2023	👁️	
087	Trade Trust Company	09ALYPM7279E2Z6	6.445	1 Nov 2023	👁️	
088	Trade Trust Company	09ALYPM7279E2Z6	7.32	1 Nov 2023	👁️	
SSA/0688	Supreme Steel And Alloys	09QKEPS8219B1ZN	10.145	1 Nov 2023	👁️	

(Figure 1)

Step 2

Production Data:

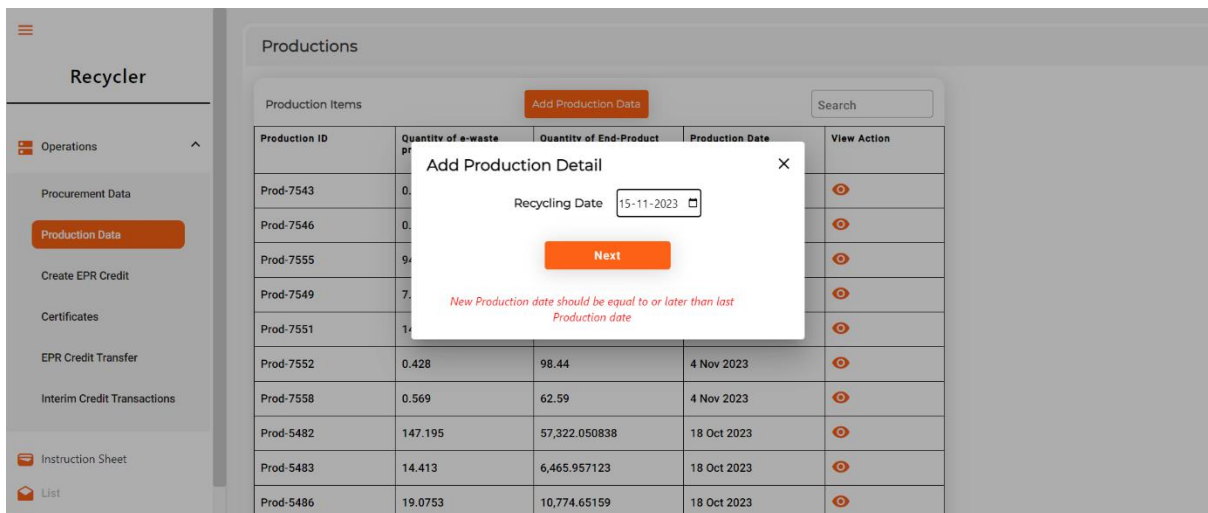
- Click on "Production Data" on the left menu.
- Click on "Add Invoice."
- Enter Recycling Date and proceed to enter production data.
- Click "Save."

Production ID	Quantity of e-waste processed (MT)	Quantity of End-Product produced from recycling (Kg)	Production Date	View Action
Prod-5482	147.195	57,322.050838	18 Oct 2023	👁️
Prod-5483	14.413	6,465.957123	18 Oct 2023	👁️
Prod-5486	19.0753	10,774.65159	18 Oct 2023	👁️
Prod-5488	160.769	57,218.973	19 Oct 2023	👁️
Prod-5490	4.053	1,570.891	19 Oct 2023	👁️
Prod-5492	0.006	0.12	19 Oct 2023	👁️
Prod-5495	123.028	46,201.576384	20 Oct 2023	👁️
Prod-5496	11.068	5,843.196	20 Oct 2023	👁️
Prod-5499	204.225	76,797.3614	21 Oct 2023	👁️
Prod-5504	0.156	35.01827	21 Oct 2023	👁️

(Figure 2)

Validations for Production Data Entry:

- Production data must be entered in sequential order to ensure accuracy.
- Produce equal or lesser quantity than initially procured for a specific item code.
- Users are prohibited from entering production data for previous dates.
- If a user attempts to input production data for a date earlier than the last entered date, an error message will be displayed. [Changes cannot be made after the entry is complete]



Step 3

Generate Credit against End Product Sale:

- Option 1: Click on "Create EPR Credit" from the left menu.
- Option 2: Click on "Create EPR Credit" from the dashboard.
- Enter Sale Date and proceed to enter data.

Add Sales Invoice
✕

End-Product*

Select Item

Iron

Gold

Copper

Aluminum

Quantity (Kg)*

Invoice Not Uploaded Choose a file Upload

Total Quantity

0 Kg

Invoice Number*

Invoice Number

GST Number*

05AAGCA8859A1ZR

Billing To*

Enter Name

Address*

Address

Bill Date*

02-01-2024

Disclaimer: CPCB is facilitating these arrangements for meeting EPR targets and producers & recyclers shall have sole responsibility for malpractices/violations, if any.

Cancel Save

(Figure 3)

- Dashboard
- Registration
- Operations
- Procurement Data
- Production Data
- Create EPR Credit
- Certificates
- EPR Credit Transfer
- Interim Credit Transactions
- Instruction Sheet
- List

Create EPR Credit

EPR Credit Generation Against Sale of End Products

Download Excel
Create EPR Credit

Search

Invoice Number	Transaction Id	Billing To	GST Number	Bill Date	View Action
UK/23-24/00159	trans_138	MARCO RECYCLING	05AAGCA8859A1ZR	25 Apr 2023	🔍
UK/23-24/00185	trans_139	MITTAL'S IMITATION WORKS	05AAGCA8859A1ZR	28 Apr 2023	🔍
UK/23-24/00209	trans_140	Bhanu Trading Co.	05AAGCA8859A1ZR	29 Apr 2023	🔍
UK/23-24/00204	trans_141	MARCO RECYCLING	05AAGCA8859A1ZR	29 Apr 2023	🔍
UK/23-24/00232	trans_142	JUNAID TRADERS	05AAGCA8859A1ZR	30 Apr 2023	🔍
UK/23-24/00259	trans_168	RNT METAL PVT. LTD.	05AAGCA8859A1ZR	4 May 2023	🔍
UK/23-24/00255	trans_169	MARCO RECYCLING	05AAGCA8859A1ZR	4 May 2023	🔍
UK/23-24/00269	trans_170	MARCO RECYCLING	05AAGCA8859A1ZR	5 May 2023	🔍
UK/23-24/00278	trans_171	MARCO RECYCLING	05AAGCA8859A1ZR	6 May 2023	🔍
UK/23-24/00298	trans_172	MARCO RECYCLING	05AAGCA8859A1ZR	8 May 2023	🔍

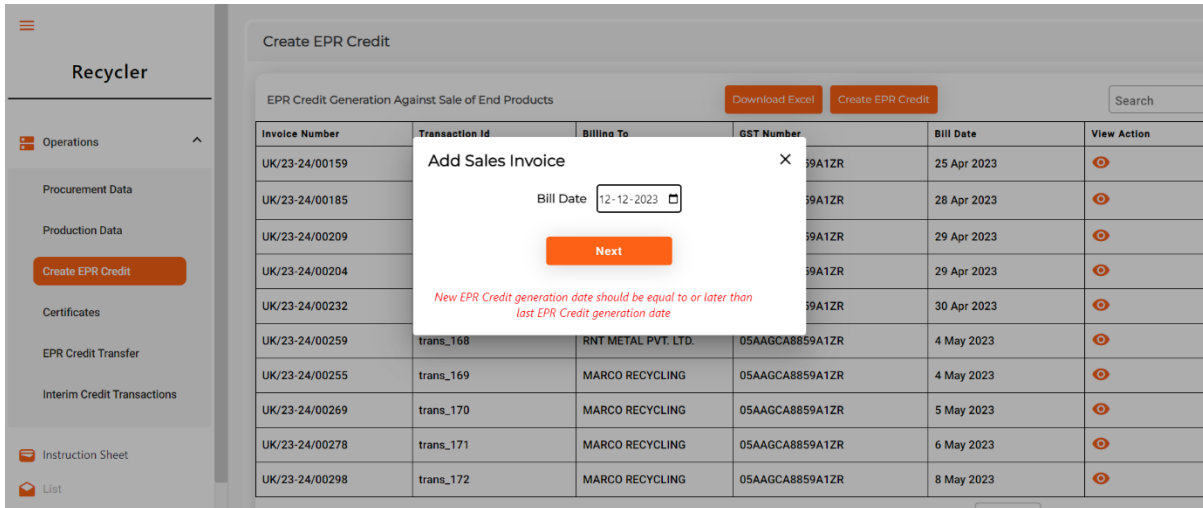
(Figure 4)

Validations for Credit Generation Data Entry:

- Credit Generation data must be entered in sequential order to ensure accuracy.
- Generate credit equal to or lesser than the produced quantity for a specific item code.
- Users are prohibited from entering Credit Generation data for previous dates.
- If a user attempts to input Credit Generation data for a date earlier than the last entered date, an error message will be displayed.
- Please review your entries carefully, ensuring the accuracy of the Date and Quantity before submission, as changes cannot be made after the entry is complete.

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(Figure 4)

Step 4.

Certificate Trading Page:

Display of end product with details of corresponding quantities:

Certificate Trading		Financial Year	2023-2024	Generate Certificate	Transfer Certificate	Certificate Details	
End-Product	Iron (Kg)	End-Product	Gold (Kg)	End-Product	Copper (Kg)	End-Product	Aluminium (Kg)
Quantity of End-Product Produced	1,070,340.885	Quantity of End-Product Produced	0	Quantity of End-Product Produced	85,137.915	Quantity of End-Product Produced	153,003.63
EPR Credit Generated	939,525	EPR Credit Generated	0	EPR Credit Generated	78,221	EPR Credit Generated	120,975
Available EPR Credit	783,705.249	Available EPR Credit	0	Available EPR Credit	74,075.114	Available EPR Credit	105,992.7
Total Certificate Value	155,819.751	Total Certificate Value	0	Total Certificate Value	4,145.886	Total Certificate Value	14,982.3
Transferred Certificate Value	0	Transferred Certificate Value	0	Transferred Certificate Value	0	Transferred Certificate Value	0

(Figure 7)

Display sections for Certificate Generated, Available Certificates, Transferred Certificates, and Expired Certificates:

Certificates Generated						Available Certificates	Transferred Certificates	Expired Certificates
S.No	Certificate No.	Generated Date	Expiry	Certificate Value (Kg)	End-Product			
1	2024-Fe-0144-327776160	Jan 6, 2024, 6:24 PM	Mar 31, 2026	155819.751	Iron			
2	2024-Cu-0144-744279690	Jan 6, 2024, 6:26 PM	Mar 31, 2026	4145.886	Copper			
3	2024-Al-0144-1149709650	Jan 6, 2024, 6:28 PM	Mar 31, 2026	14982.3	Aluminium			

4.1 Certificate Sections:

4.1.1 Certificate Generated: Display columns - S.No, Certificate No., Generated Date, Expiry, Certificate Value (Kg), End-Product

Certificates Generated					
Certificates Generated		Available Certificates	Transferred Certificates	Expired Certificates	
S.No	Certificate No.	Generated Date	Expiry	Certificate Value (Kg)	End-Product
1	2024-Fe-0144-327776160	Jan 6, 2024, 6:24 PM	Mar 31, 2026	155819.751	Iron
2	2024-Cu-0144-744279690	Jan 6, 2024, 6:26 PM	Mar 31, 2026	4145.886	Copper
3	2024-Al-0144-1149709650	Jan 6, 2024, 6:28 PM	Mar 31, 2026	14982.3	Aluminium

4.1.2 Available Certificates: Display columns - S.No, Certificate No., Generated Date, Expiry, Certificate Value (Kg), End-Product.

Certificates Generated					
Certificates Generated		Available Certificates	Transferred Certificates	Expired Certificates	
S.No	Certificate No.	Generated Date	Expiry	Certificate Value (Kg)	End-Product
1	2024-Fe-0144-327776160	Jan 6, 2024, 6:24 PM	Mar 31, 2026	155819.751	Iron
2	2024-Cu-0144-744279690	Jan 6, 2024, 6:26 PM	Mar 31, 2026	4145.886	Copper
3	2024-Al-0144-1149709650	Jan 6, 2024, 6:28 PM	Mar 31, 2026	14982.3	Aluminium

4.1.3 Transferred Certificates: Display columns - S.No, End-Product, Transferred Date, Transferred To, Certificate No., Certificate Value (Kg).

Certificates Generated					
Certificates Generated		Available Certificates	Transferred Certificates	Expired Certificates	
S.No	End-Product	Transferred Date	Transferred To	Certificate No.	Certificate Value (Kg)
1	Copper	Nov 20, 2023, 12:00 AM	VOLTAS LIMITED		64141
2	Aluminium	Nov 20, 2023, 12:00 AM	VOLTAS LIMITED		71880
3	Iron	Nov 20, 2023, 12:00 AM	VOLTAS LIMITED		73680
4	Iron	Nov 20, 2023, 12:00 AM	VOLTAS LIMITED		101970
5	Iron	Nov 20, 2023, 12:00 AM	VOLTAS LIMITED		121710
6	Iron	Nov 20, 2023, 12:00 AM	VOLTAS LIMITED		87650

4.1.4 Expired Certificates: Display columns - S.No, Certificate No., Generated Date, Expiry, Certificate Value (Kg), End-Product.

Certificates Generated	Available Certificates	Transferred Certificates	Expired Certificates
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S.No	Certificate No.	Generated Date	Expiry	Certificate Value (Kg)	End-Product
------	-----------------	----------------	--------	------------------------	-------------

Step 5.

Generate Certificate:

- Click on the "Generate Certificate" button.
- Enter denomination details (available: 0.01, 0.001, 0.1, 0.5, 1, 10, 50, 100, 500, 1000).
- Enter the count for each denomination to meet the required total.
- Click "Generate Certificate."

Generate Certificate

End Product: Copper(Cu) Total Certificate Value (Kg): 0

Denomination Details

Denomination (Kg)	Count	Total
0.01 x	<input type="text" value="0"/>	= <input type="text" value="0"/>
0.001 x	<input type="text" value="0"/>	= <input type="text" value="0"/>
0.1 x	<input type="text" value="0"/>	= <input type="text" value="0"/>
0.5 x	<input type="text" value="0"/>	= <input type="text" value="0"/>
1 x	<input type="text" value="0"/>	= <input type="text" value="0"/>
10 x	<input type="text" value="0"/>	= <input type="text" value="0"/>
50 x	<input type="text" value="0"/>	= <input type="text" value="0"/>
100 x	<input type="text" value="0"/>	= <input type="text" value="0"/>
500 x	<input type="text" value="0"/>	= <input type="text" value="0"/>
1000 x	<input type="text" value="0"/>	= <input type="text" value="0"/>
Total (Kg)		0

Before Certificate Generation

Description	Value
Total Quantity of End-Product Produced (Kg)	258,498.112431
Total EPR Credit Generated (Kg)	165,763.527467
Available EPR Credit for Certificate Generation (Kg)	165,355.927467
Count of Certificates Generated	7
Total Certificate Value (Kg)	407.600000
Count of Available Certificates	2
Available Certificates Value (Kg)	170.000000

After Certificate Generation

Description	Value
Total Quantity of End-Product Produced (Kg)	258,498.112431
Total EPR Credit Generated (Kg)	165,763.527467
Available EPR Credit for Certificate Generation (Kg)	165,355.927467
Count of Certificates Generated	8
Total Certificate Value (Kg)	407.600000
Count of Available Certificates	3
Available Certificates Value (Kg)	170.000000

Cancel
Generate

(Figure 5)

Step 6.

Transfer Certificate:

- Click on "Transfer Certificate" button.
- Select the end product from the drop-down.

- Enter the total certificate value (Kg).
- Check the available certificates equal to or less than the entered value.
- Select the certificates to transfer, choose the producer, and transfer.

Note: Ensure the transfer value is not more than 5% of the obligation value. The system will notify if a recycler attempts to exceed this limit.

Certificates Generated					
Certificates Generated		Available Certificates	Transferred Certificates	Expired Certificates	
S.No	Certificate No.	Generated Date	Expiry	Certificate Value (Kg)	End-Product
1	2024-Fe-0144-327776160	Jan 6, 2024, 6:24 PM	Mar 31, 2026	155819.751	Iron
2	2024-Cu-0144-744279690	Jan 6, 2024, 6:26 PM	Mar 31, 2026	4145.886	Copper
3	2024-Al-0144-1149709650	Jan 6, 2024, 6:28 PM	Mar 31, 2026	14982.3	Aluminium

5.0 Environmental Auditing of EPR Certificate

- The certificates shall be subject to environmental audit by the Central Pollution Control Board or any other agencies authorized by the Central Pollution Control Board in this regard.
- It may be noted that as per the rules, where any registered entity furnishes false information or willfully conceals information for getting registration or return or report or information required to be provided or furnished under these rules or in case of any irregularity, the registration of such entity may be revoked by the Central Pollution Control Board for a period up to three-years after giving an opportunity to be heard and in addition, environmental compensation charges may also be levied as per rule 22 in such cases.

Important Notes:

- Perform all actions considering the system validations and restrictions.
- Follow the stepwise instructions to avoid errors.
- Ensure accurate data entry for successful certificate generation and transfer.
- Ensure the unit of the quantity entered is correct.
- After submission, data will not be edited, so kindly re-check all the entered fields and ensure that all the validations are fulfilled before submission.

Item Nos. 23 & 24

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Execution Application No. 04/2024
In
Original Application No. 512/2018

WITH

M.A. No. 09/2024
In
Original Application No. 512/2018

Shailesh Singh S/o Mr. Babu Singh Applicant

Versus

State of UP & Ors. Respondent(s)

Bharat Banavalikar: Applicant in EA

Date of hearing: 02.09.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Md. Imran Ahmad & Mr. Aishik Chakraborty, Advs. for Applicant in E.A
04/2024

Respondent: Mr. Raj Kumar, Adv. for CPCB (Through VC)
Mr. Pradeep Misra & Mr. Daleep Dhyani, Advs. for UPPCB (Through VC)
Mr. Mukesh Verma, Adv. for UKPCB & MPCB
Mr. Rahul Khurana, Adv. for the State of Haryana & HSPCB
Ms. Richa Kapoor & Ms. Atika Singh, Advs. for Punjab PCB
Mr. Jogy Scaria & Ms. Beena Victor, Advs. for KSPCB
Mr. Nishe Rajan Shonker, Adv. for the State of Kerala
Mr. Sameer Abhyankar & Mr. Kushagra Aman, Advs. for Sikkim SPCB
Mr. Abhimanyu Garg, Adv. for Puducherry PCC (Through VC)
Mr. Avijit Roy, Adv. for Assam PCB (Through VC)
Mr. Manish Salkar, Adv. for Goa SPCB (Through VC)
Mr. Arnab Ray, Tripura SPCB (Through VC)
Mr. TVS Raghavendra Sreyas & Mr. Siddharth Vasudev, Advs. for APPCB (Through VC)
Mr. Balendu Shekhar & Ms. Tanisha Samanta, Advs. for DPCC (Through VC)
Mr. Raghav Sharma, Adv. for MP PCB (Through VC)
Mr. Gigi. C. George, Adv. for A&N Islands (Through VC)
Mr. Nishant Awana, Adv. for RSPCB (Through VC)
Mr. Abhimanyu Singh, Adv. for Bihar SPCB (Through VC)
Mr. Ghansham Singh, Member Secretary, J&K PCC (Through VC)
Mr. B.M. Sharma, Member Secretary, LPCC (Through VC)

ORDER

1. In this Execution Application, the Tribunal is considering the compliance of the directions contained in the order dated 15.01.2021 in the Original Application No. 512/2018.

2. In the Original Application, the Tribunal had examined the issue concerning action against unscientific disposal of E-waste resulting in contamination of groundwater and soil acidification.

3. Vide order dated 15.01.2021, Original Application was disposed of with following directions:-

“26. We direct that further steps be now taken for scientific enforcement of EWMR in the light of the reports of the CPCB and the Oversight Committee for the State of UP. The major areas to be focused are:

- *enforcement of EWM Rules,*
- *implementation of authorization regime,*
- *implementation of EPR regime,*
- *bridging the gap between collection target and collection,*
- *enhancing the installed dismantled capacity to match the e-waste generation,*
- *implementation of environmental compensation regime,*
- *constant Vigilance and monitoring,*
- *creation of awareness amongst masses and collectors/handlers/dismantlers/recyclers.”*

4. The allegation in this EA is that the aforesaid directions have not been complied with. Under the direction of the Tribunal, the response by the States/Union Territories has been filed. The CPCB has filed the report compiling the information received from States/Union Territories.

5. The report dated 30.08.2024 filed by the CPCB in the tabulated form mentions the action taken by each of the States/Union Territories in respect of the direction of the Tribunal. The said tabulated information reveals that many of the States/Union Territories have not carried out the directions of the Tribunal fully and there are lapses on their part in

compliance. The report of the CPCB summarizes the extent of compliance/non-compliance as under:-

“Out of 36 SPCBs/PCCs, 25 SPCBs/PCCs have carried out inventory exercises w.r.t. twenty-one (21) notified electrical and electronic equipment (EEE) under E-waste (Management) Rules 2016. Six (6) SPCBs/PCCs have initiated the inventory exercise and five (05) SPCBs/PCCs namely, Goa, Jharkhand, Manipur, Uttar Pradesh and Uttarakhand not yet started the inventory exercise. However, with coming into force of E-Waste (Management) Rules 2022 from 01.04.2023, the number of notified EEE has increased from twenty one (21) to one hundred and six (106) EEEs. All SPCBs/PCCs are now required to carry out their inventory w.r.t. one hundred and six (106) EEEs items”

6. The report discloses following deficiencies which CPCB should take necessary action:-

1. SPCBs (16) which have carried out inspections but not shared compliance status, should also give the formats/copies of consents/ authorization granted and compliance with the standards prescribed.
2. With regard to the invetorization 106 EEEs, time frame should be elaborated which should not be in contravention of Rules 2022 and 2016.
3. CPCB need to monitor operation of unauthorized E-Waste processor on Delhi UP Border in particular.
4. The next report should also indicate the ‘hotspot’ reported by each State and the actions taken by the SPCBs.
5. CPCB in coordination with SPCBs should undertake gap analysis and lay down time bound plan to ensure proper management of E-Waste in accordance with Rules.

7. There are lapses on the part of the SPCBs/PCCs in carrying out the inventory exercise in respect of the notified electrical/electronic equipments. The SPCBs/PCCs have not shared the compliance

status/inspection report. There is a lapse in convening IEC events by some of the States/PCBs. On various issues, there is either partial compliance or non-compliance. The recommendations of the CPCB in the report is as under:-

“Recommendations

- 1. All the SPCBs/PCCs, who have carried out inventorisation of E-Waste generation, to revise the same with respect to one hundred and six (106) notified EEE items under the E-Waste (Management) Rules, 2022. The new inventory exercise will bring forward the actual scenario of e-waste generation and will help in developing E-Waste Management infrastructure.*
- 2. In the states/UTs, where dismantling / recycling units are not existing, the SPCBs/PCCs are required to engage with entrepreneur and encourage & facilitate them for setting up of recycling units in their State / UT for environmentally sound recycling of E-Waste or ensure collection, transportation of E-Waste to recycling facilities located in nearby states for the environmentally sound management of such collected E-Waste thereby preventing its leakage to informal sector.*
- 3. All the SPCBs/PCCs to come up with a firm IEC Plan in line with E-Waste (Management) Rules, 2022. Also SPCBs /PCCs to share their quarterly IEC execution details in the quarterly progress reports through E-Waste EPR Portal.*
- 4. All the SPCBs/PCCs to continue vigil on identification of the hotspots, coordinate with the District Administration, locating dismantlers and recyclers in the conforming areas and provided with proper infrastructure facilities and submission its compliance in the quarterly progress reports through E-Waste EPR Portal.*
- 5. All the SPCBs/PCCs while issuing authorization to E-Waste recyclers under Hazardous and Other Waste (Management & Transboundary Movement) Rules, 2016 have to ensure that E-Waste recyclers have taken membership of TSDF facility.”*

8. In the meanwhile, the E-Waste (Management) Rules, 2022 have come into force w.e.f. 01.04.2023. Rule 4 provides for the Registration of entities on the portal. Rule 5 to 10 provides for responsibilities of the manufactures, producers, refurbisher, bulk consumer, recyclers and State Government and Union Territories respectively. Rule 11 deals with the procedure for storage of E-waste and Rule 12 provides for Management of solar photo-voltaic modules or panels or cells. Rule 22 requires the CPCB to frame guidelines for imposition and collection of environmental compensation for violation of the Rules and Guidelines issued thereunder. Rule 23 provides for prosecution. Schedule I of the Rules contain the list of categories of electrical and electronic equipments including their components, consumables, parts and spares covered under the Rules. Schedule – III provides for E-waste recycling targets (waste year wise from 2023-24 to 2028-29 onwards). Schedule – V, contains the list of Authorities and corresponding duties. In terms of Schedule – V CPCB has the responsibility to take action against the violations of the Rules, conduct random checks for ascertaining compliance with E-waste Rules, conduct training and awareness programmes, enforce provisions regarding reduction in use of the hazardous substances in the manufacture of electrical and electronic equipments etc. The responsibilities of CPCB, SPCBs, Local Bodies etc. are defined in Schedule – V which reads as under:-

“SCHEDULE - V

[See rule (17)]

LIST OF AUTHORITIES AND COPRRERSPONDING DUTIES

Sl. No.	AUTHORITY	COPRRERSPONDING DUTIES
1.	<i>Central Pollution Control Board</i>	<i>(1) Operation and maintenance of Extended Producer Responsibility Portal and monitoring of Extended Producer Responsibility</i>

		<p><i>compliance.</i></p> <p>(2) <i>Coordination with State Pollution Control Boards</i></p> <p>(3) <i>Prepare and issue guidelines and Standard Operating procedures for collection, storage, transportation, segregation, refurbishment, dismantling, recycling and disposal of e-waste under these rules from time to time, and also issue necessary Forms/ Returns for implementation of these rules.</i></p> <p>(4) <i>Conduct random check for ascertaining compliance of the e-waste rules and may take help of Customs/State Government or any other agency (ies).</i></p> <p>(5) <i>Documentation, compilation of data on e-waste and uploading on websites of Central Pollution Control Board.</i></p> <p>(6) <i>Actions against violation of these rules.</i></p> <p>(7) <i>Conducting training programmes to develop capacity including State Pollution Control Boards and Urban Local Bodies officials.</i></p> <p>(8) <i>Conducting awareness programmes on e-waste management, RE/CE label, legislation to make consumers responsible towards product usage and safe disposal.</i></p> <p>(9) <i>Integrate all stakeholders with the centralized digital system.</i></p> <p>(10) <i>Submit Annual Report to the Ministry.</i></p> <p>(11) <i>Enforcement of provisions regarding reduction in use of hazardous substances in manufacture of electrical and electronic equipment.</i></p> <p>(12) <i>Interaction with IT industry for reducing hazardous substances.</i></p> <p>(13) <i>Set and revise targets for compliance to the reduction in use of hazardous substance in manufacture of electrical and electronic equipment from time to time.</i></p> <p>(14) <i>Ensure RoHS compliance and its certifications through a recognized lab and its mandatory checks.</i></p> <p>(15) <i>Any other function delegated by the Ministry under these rules from time to time.</i></p>
2.	<i>State Pollution Control Boards</i>	<p>(1) <i>Inventorisation of e-waste.</i></p> <p>(2) <i>Monitoring and compliance of Extended</i></p>

	or Pollution Control Committees of Union territories	<p><i>Producer Responsibility as directed by Central Pollution Control Board.</i></p> <p>(3) <i>Conduct random inspection of recycler and refurbisher and monitoring recycling capacity utilization.</i></p> <p>(4) <i>Implementation of programmes to encourage environmentally sound recycling.</i></p> <p>(5) <i>Any other function delegated by the Ministry/ Central Pollution Control Board under these rules.</i></p>
3.	<i>Responsibilities of Local Bodies (Urban and Rural).</i>	<p>(1) <i>To ensure that e-waste if found to be mixed with Municipal Solid Waste is properly segregated, collected and is channelised to registered recycler or refurbisher.</i></p> <p>(2) <i>To ensure that e-waste pertaining to orphan products is collected and channelized to registered recycler or refurbisher.</i></p> <p>(3) <i>To facilitate setting up e-waste collection, segregation and disposal systems.</i></p> <p>(4) <i>Conducting training sessions to develop capacities of the urban and rural local bodies</i></p>
4.	<i>Responsibilities of Port authority under Indian Ports Act, 1908 (15 of 1908) and Customs Authority under the Customs Act, 1962 (52 of 1962).</i>	<p>(1) <i>Verify the import or export with respect to Extended Producer Responsibility under these rules.</i></p> <p>(2) <i>Verify the import or export with respect to Extended Producer Responsibility under these rules.</i></p> <p>(3) <i>Take action against importer for violations under the Indian Ports Act, 1908 or the Customs Act, 1962.</i></p>
5.	<i>Responsibilities of Bureau of Indian Standards/ Ministry of Electronics and Information Technology</i>	<i>To issue standards for refurbished products. Bureau of Indian Standards/ Ministry of Electronics and Information Technology shall also develop guidelines for refurbishers with respect to Compulsory Registration Scheme.</i>

9. We find that though in the report, the CPCB has mentioned about the non-compliance/partial non-compliance by some of the States/Union Territories but the report does not reflect any action which is taken by the CPCB for that non-compliance. The report also does not reflect the extent

of the target which has been achieved for the year 2023-2024 in terms of Schedule – III of the Rules of 2022.

10. The CPCB also required to disclose the compliance of the E-waste Rules by the States in reference to the management of solar photo-voltaic modules or panels or cells etc. It also needs to provide detail relating to the generation of E-waste, its treatment, the treatment facility and the gap.

11. Let the fresh report be filed by the CPCB keeping in view the observations made above within six weeks.

12. List on 12.12.2024.

Prakash Shrivastava, CP

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

September 2, 2024
Execution Application No. 04/2024
WITH M.A. No. 09/2024
In Original Application No. 512/2018
A..